

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.76807 of 2019  
&  
Excise Appeal No.75686 of 2019 & CO/76496 of 2019**

(Arising out of Order-in-Appeal No.521/HWH/CE/2018-19 dated 30.11.2018 passed by  
Commr. of Central Excise (Appeals), Kolkata)

**CGST & Excise, Howrah**  
15/1, Strand Road, Kolkata-700001

**Applicant (s)**

*VERSUS*

**M/s Nalco Water India Ltd.**  
1, Lenin Sarani, Konnagar,  
Dist.-Hooghly, Pin.-712235

**Respondent (s)**

**APPEARANCE :**

Shri S.S.Chattopadhyay, Authorized Representative for the Appellant  
None for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**MISC.ORDER NO.77141/2019  
FINAL ORDER NO.76223/2019**

DATE OF HEARING : 20.09.2019  
DATE OF DECISION : 20.09.2019

**PER P.K.CHOUDHARY :**

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off. Cross Objection also gets disposed off.

(Dictated and pronounced in the open court.)

Sd/  
**(P. K. Choudhary)**  
**Member (Judicial)**

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